

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-405(PB)/2017

IN THE MATTER OF:

Rainbow Digital Services Pvt. Ltd. Applicant/petitioner
Vs.
Shilpi Cable Technologies Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 16.07.2018

Coram:

**Dr. Deepti Mukesh
Hon'ble Member(Judicial)**

**Sh. S. K Mohapatra,
Hon'ble Member (Technical)**

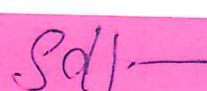
For the Applicant/petitioner : Mr. Ashish Aggarwal & Mr. Gurcharan Singh,
Advs.
For the RP : Mr. Puneet Singh Bindra & Ms. Akshita
Gupta, Advs.

ORDER

As per the order dated 21st May, 2018 the matter is part heard and hence request is made for adjournment for arguments. The Ld. Counsel appearing today states that they are newly appointed on behalf of RP and seeks permission to file their vakalatnama and also seeks permission to file further documents within five days with a copy in advance to the other side.

For arguments on 1st August, 2018.


**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

16.07.2018
Ritu Sharma